

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 380/TT/2020

Date:9.3.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, truing up of transmission tariff of 2009-14 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of

Asset-I: 765 kV S/C Gwalior-Agra transmission line Circuit-II along with 400 kV bays at Agra-Gwalior S/S

Asset-II: 400 kV D/C Zerda-Kankroli line along with associated bays

for System associated with North West Corridor Strengthening Scheme in both the Western and the Northern region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

2009-14 period

- a) Package-wise and Vendor-wise details along with reasons of the ACE claimed in 2012-13 and 2013-14 which is beyond the cut-off date for the Combined Asset.

2014-19 period

- b) Package-wise and Vendor-wise details along with reasons of the ACE claimed in 2014-15 which is beyond the cut-off date for the Combined Asset.
- c) Confirm the nature of Sub-station in all Assets i.e. if it is a Brownfield, Greenfield or a GIS.
- d) Statement of Initial Spares' discharge for all assets.
- e) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

2019-24 period

- f) Package-wise and Vendor-wise details along with reasons of the Additional Capital Expenditure (ACE) claimed beyond the cut-off date for the Combined Asset.
- g) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- h) Provide Form-5 for all the assets.
 - i) Provide Form-13 for all assets.
2. Submit Investment Approval Copy and RCE copy, as applicable.
 3. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
 4. Confirm whether all the assets under the instant Transmission Scheme have been completed.
 5. Confirm if all assets are currently in use and if there has been any decapitalization.
 6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)